

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO OF

ST/MY

1
10

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry	Orders of the Tribunal
	<p><u>OA No. 135/2005</u> <u>Date of order: 17.08.2006</u></p> <p>None is present for applicant even in second call. Mr. K.K. Shah, counsel for the respondents.</p> <p>On the last occasion the applicant who had appeared in person stated that she has already been transferred back to Jodhpur at K.V. (BSF) and assumed her duties. She sought a short time for making up her mind as to whether she would withdraw this O.A. or press the same. However, the applicant has neither appeared today nor sent any message regarding her decision. It seems that the applicant is satisfied since she has been transferred back. Otherwise also passing of the order of transfer for bringing her back Delhi to Jodhpur would result in making this O.A. as infructuous. The learned counsel for the respondents also affirms the factual position that the applicant has already been favoured and she has been brought back to Jodhpur despite the fact that there was absolutely nothing wrong in transferring her from Jodhpur since she was a longest stayee at Jodhpur, having the stay of over 14 years.</p> <p>Keeping in view the subsequent development in the matter mentioned above, nothing survives in this O.A. and the same stands dismissed as having become infructuous as well as for want of prosecution. No costs.</p> <p><i>J.K. Kaushik</i> (J.K. Kaushik) Judicial Member</p>

Reed copy
3/18/09
Shay
Jogging
2d

Reed covered with
Robert all of poem w/ a
& ② for S.K. Shaffer 8/10
in Part 2
Reed
1/11/09